

for bringing these properties on to the compensation pool or transferring them to anyone. It also declared that the notification or notifications issued under section 3(2) of the Act of 1958 for acquiring evacuee properties shall have no application to the properties of the appellant.

Notwithstanding the above determination of the Supreme Court, the properties of the joint stock companies in question continue to remain vested in the Custodian until the Central Government of Pakistan acting under section 6(3) of the Pakistan (Administration of Evacuee Property) Ordinance XV of 1949, issues a notification that the Custodian shall be divested or dispossessed of any such property in such manner and after such period as may be specified in the notification. The Supreme Court held a notification under this provision to be necessary notwithstanding the notification issued under section 55 of the Pakistan (Administration of Evacuee Property) Act, 1957, exempting 59 banks from the operation of the Evacuee Law. In this connection, the Supreme Court has pointed out that such exemption did not have any effect on the property which continued to be property in the possession of the Custodian. This judgement has no effect so far as displaced persons other than joint stock companies, whose registered office was situated before 15th August, 1947, in any place in the territories now forming India and continued to be situated are concerned.

All-India Service Officers

474. Shri Harish Chandra Mathur: Will the Minister of Home Affairs be pleased to state:

(a) against which of the All-India Service Officers any enquiry is pending, nature of enquiry and the stage at which it rests;

(b) cases in which enquiry is pending for over six months; and

(c) the names of officers who are under suspension?

The Minister of State in the Minis-

try of Home Affairs (Shri Hathi): (a) to (c). The information is being collected and will be laid on the Table of the House in due course.

Land Prices in Delhi

**475. { Shri Shree Narayan Das:
Sri Bhagwat Jha Azad:
Shri Surendra Pal Singh:**

Will the Minister of Home Affairs be pleased to state:

(a) whether any and if so, what, steps have been taken to review the land price policy followed by the Delhi Development Authority;

(b) the price per square yard of the land intended for sale for residential plots in the various colonies developed by the Authority; and

(c) whether the question of revising the present procedure of auctioning the lands has been considered?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) There is no proposal to review the land price policy adopted by the Delhi Development Authority.

(b)

Area	Rate per sq. yd. (Pre-determined)
1. Najafgarh Road	Rs. 25.00 to Rs. 35.00
2. Safdarjung	Rs. 35.20 to Rs. 39.00
3. Naraina	Rs. 32.00

(c) The Delhi Development Authority is auctioning plots of land in accordance with the scheme for large-scale acquisition, development and disposal of land in Delhi, *vide*, Para 2. III of the Statement laid on the Table of the House on 23-3-1961 in reply to the notice under Rule 197 from Shri P. G. Deb regarding allotment of land in Delhi. The average price of plots per sq. yard auctioned by D.D.A. in October, 1963, in respect of Safdarjung and Najafgarh Road was Rs. 73.38 and Rs. 42.48 respectively; in October-November 1964, it has come down to Rs. 54.88 and Rs. 37.52 respectively, in regard to Safdarjung and Naraina areas. In the Naraina area, the price (Rs. 33.50) for some of the plots has almost

touched the reserve rate (Rs. 32.00) fixed for that area. No change is contemplated on the present procedure of auctioning lands.

Cloud-Burst in Trivandrum

476. { Shri Yashpal Singh:
Shri Eswara Reddy:

Will the Minister of Home Affairs be pleased to state:

(a) whether an unprecedented cloud-burst hit Trivandrum on the 17th October, 1964;

(b) if so, the estimated damage caused by it; and

(c) the relief measures taken?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) There was a rainfall of about 16 inches.

(b) Eight lives were lost. Five persons were injured due to collapse of buildings. More than 2000 buildings were damaged, either fully or partially. The damage to property caused by the calamity is estimated to be Rs. 7 lakhs approximately.

(c) The entire police force in the city was mobilised for rescue operations. Boats were carried in lorries to the flood affected areas and people were evacuated to places of safety. Nearly 5664 persons were rescued and accommodated in 18 relief camps opened in the city. Gruel was supplied to the inmates of the relief camps free of cost. Free ration was also given to the people in distress. A total quantity of 104 rice bags were distributed. Financial assistance was given to the distressed for the repair or reconstruction of the houses affected by the calamity. A sum of Rs. 50,314 has already been disbursed to the heads of 1694 affected families till now. The question of granting loan assistance to persons belonging to middle income and low income groups whose pucca houses were either partially or substantially damaged, is under the consideration of State Government.

Indian Students in People's Friendship University, Moscow

477. { Shri Warrior:
Shri Daji:

Will the Minister of Education be pleased to state:

(a) whether Government were informed that the People's Friendship University, Moscow is in a position to admit Indian students to the medical faculty; and

(b) if so, what decision was taken by Government thereon?

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): (a) Yes, Sir. This was specifically stated for 1961-62, but not for 1962-63, 1963-64 and 1964-65 offers.

(b) Students were selected for the medical faculty whenever specific offers were made to the Government of India.

Pakistani Nationals in Government Establishments

478. { Shri Jena:
Shri Subodh Hansda:
Shri S. N. Chaturvedi:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government's attention has been drawn to the news-item in the 'Hindustan Standard' dated the 16th October, 1964 that some Pakistani nationals are still working in some important positions in India; and

(b) if so, the number of such Pakistani nationals at present working in the various establishments under the Central Government and the number of them serving under the State Governments?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) Yes.